

(2012) 10 KAR CK 0081
In the Karnataka High Court
Case No : Criminal P. No. 5809 of 2012

Prabhu

APPELLANT

Vs

The State of Karnataka

RESPONDENT

Date of Decision : 17-10-2012

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 439

Citation : (2012) 10 KAR CK 0081

Hon'ble Judges : H.N. Nagamohan Das, J

Bench : Single Bench

Advocate : Dayananda, for the Appellant; Raja Subramanya Bhat, HCGP, for the Respondent

Final Decision : Dismissed

Judgement

H.N. Nagamohan Das

1. After arguing for some time, learned counsel for the petitioner submits that he may be permitted to withdraw the petition. It is further submitted that petitioner will surrender before the jurisdictional Magistrate and move for regular bail. It is brought to my notice that accused 1 to 5 are already on bail u/s 439 Cr.P.C. In the circumstances, the jurisdictional Magistrate to consider the bail petition to be filed by the petitioner preferably on the same day. Accordingly, the petition is hereby dismissed.